

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8439/2017

(Arising out of impugned final judgment and order dated 24-07-2017 in CRLA No. 257/2005 passed by the High Court of Judicature at Allahabad)

AKMAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.115218/2017-EXEMPTION FROM FILING O.T. and IA No.113000/2017-EXEMPTION FROM FILING O.T. and IA No.112999/2017-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.115214/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS)

WITH SLP(Crl) No. 9159/2017

(FOR ADMISSION and I.R. and IA No.125701/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125702/2017-EXEMPTION FROM FILING O.T. and IA No.125699/2017-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 11-12-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Amrendra Sharan, Sr. Adv.
Mr. Siddhartha Dave, Adv.
Mr. Farrukh Rasheed, AOR
Mr. Ankit Pandey, Adv.
Mr. Sanchit Guru, Adv.

For Respondent(s) Mr. Aviral Dhirendra, Adv.
Mr. Alok Kumar Pandey, Adv.
Mr. R. C. Kaushik, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing OT are allowed.

Leave granted.

Hearing expedited.

List the appeals in the last week of April, 2018.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER